

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.385/MP/2018

Subject :Petition under Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations,2009 read with the Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of REC) Regulations, 2010 and in order dated 30.3.2017 in Petition No. 2/SM/2017.

Petitioners : Reliance Industries Limited and Another

Respondents : National Load Despatch Centre and Another

Date of Hearing : 26.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present :Shri Gaurav Mitra, Advocate, RIL
Shri Rohan Ganpathy, Advocate, RIL
Shri Tushar Bhardwaj, Advocate, RIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed for seeking refund of differential amount i.e. Rs.500/MWh deposited by the Petitioners in the Commission in respect of REC issued on or after 1.4.2017 pursuant to the Hon'ble Supreme Court order dated 14.5.2018. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioners, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioners to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 15.3.2019 with an advance copy to the Petitioners who may file its rejoinder, if any, by 29.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**